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ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY SECRETARIAT
ITANAGAR

NOTIFICATION

The 27th August, 2020

No. LA/Bill-9/2020.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 27th August, 2020 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

BILL NO. 9 OF 2020

(As introduced in the Legislative Assembly on 27th August, 2020)

THE CONTRACT LABOUR (REGULATION AND ABOLITION)
(ARUNACHAL PRADESH AMENDMENT) BILL, 2020

A

BILL

further to amend the Contract Labour (Regulation and Abolition) Act, 1970 (Central Act 37 of 1970), as applicable in the State of Arunachal Pradesh.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-first Year of the Republic of India as follows,-

- Short title and Commencement :** (1) This Act may be called the Contract Labour Abolition (Arunachal Pradesh Amendment) Act, 2020.
(2) It shall be deemed to have come into force with effect from 14th July, 2020.
- Amendment of section 1 :** In section 1 of the Contract Labour (Regulation and Abolition) Act, 1970 (Central Act 37 of 1970), as in force in the State of Arunachal Pradesh (hereinafter referred to as the “principal Act”), in sub-section (4) for the word “**twenty**”, wherever it occurs, the word “**fifty**” shall be substituted.
- Insertion of section 25A :** After section 25 of the principal Act, the following section shall be inserted, namely:-
“25A. **Compounding of offences :** (1) Any offence punishable under sub-section (1) and (2) of section 22 and section 24 may either before or after the institution of the prosecution, on an application by the alleged offender, be compounded by such officer or authority as the State Government may, by notification in the **Official Gazette**, specify in this behalf for the amount as specified in the table below.

TABLE

Number of workmen employed in establishment	Composition amount
50 to 100	₹ 20,000
101 to 500	₹ 35,000
More than 500	₹ 50,000

Provided that the State Government may, by a notification in the Official Gazette, amend the composition amount specified in the above Table.

Provided further that the offence committed of the same nature shall be compoundable only for the first three offences:

Provided also that such offences shall be compounded only after the alleged offender has acted to the satisfaction of such officer or authority that such offence is not continued any further.

- (2) Where an offence has been compounded under-section (1), no further proceedings shall be taken against the offender in respect of such offence and the offender, if in custody, shall be discharged.”

Kago Habung
Secretary,
Legislative Assembly,
Arunachal Pradesh,
Itanagar.